

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Or. 20. 8. X. 03
 Notice/copies of order issued to all respondents and copies of order prepared for counsels for both sides.

BB
 10/10/03
 SD

ADS. of
 resp'ts not law
 App. Mem/coun
 not filed.

by 20/11 Regr

Dt. 24.11.03

The learned counsel for the applicant is present. He is not returned from any respondents. Time granted till 17.12.03 for return of ADs.

Done

REGISTRAR

Common ADs of
 21 except 2 of which
 kept in OA 654/03
 APP. Memos/countr
 not filed.

by 15/11 Regr

Pendency of this O.A. shall not stand as a bar before the Respondents to give due consideration to the grievances of the applicant as raised in Annexure-3 dated 2.5.2003 and grant him the necessary relief.

Send copies of this order along with notices to Respondents and free copies of this order be handed over to the learned counsel of both the sides.

MEMBER (JUDICIAL)
 10/10/03

2. Dt. 07.12.04.

As per the discussions made in OA no. 651/03 this OA is disposed of being devoid of any merit.

Y
 (Member)
 S

Sub
 Vice-Chairman